

INFORMATION TECHNOLOGY (SHRI MILIND DEORA): Sir, I lay on the Table, under sub-section (1) of Section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Twenty-fifth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Nigam.
- (ii) (a) Annual Report and Accounts of the Telecommunications Consultants India Limited (TCIL), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

Reports of the CAG of India

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following Reports:—

- (i) Report of the Comptroller and Auditor General of India for the year ended March, 2011: No. 21 of 2011-12: Union Government (Scientific Department), Performance Audit of Water Pollution in India; and
- (ii) Report of the Comptroller and Auditor General of India for the year ended March, 2011: No. 23 of 2011-12: Union Government (Direct Taxes) - Recovery of Arrears of Tax Demand.

...(Interruptions)...

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

श्री कलराज मिश्र (उत्तर प्रदेश): महोदय, मैं अधीनस्थ विधान संबंधी समिति के निम्नलिखित प्रतिवेदन (अंग्रेजी और हिन्दी में) प्रस्तुत करता हूँ:-

- (i) राज्य सभा के पटल पर उस के 222वें सत्र के दौरान रखे गए कानूनी आदेशों के संबंध में एक सौ पचानवेवां प्रतिवेदन; और
- (ii) चाय (विपणन) नियंत्रण आदेश, 2003 और शिक्षण संस्थानों के पास सिगरेट और अन्य तम्बाकू उत्पाद के विक्रय पर प्रतिषेध नियम, 2004 के संबंध में एक सौ छियानवेवां प्रतिवेदन।